

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(1)

OA NO. 1821/2003

This the 23rd day of July, 2003.

NBLE SH. KULDIP SINGH, MEMBER (J)

Goodwin David.  
Dark Room Asst, Group 'C',  
S/o Late Shri J. David,  
R/o B-82, Moti Bagh-I,  
New Delhi-110 021.

Applicant

(By Advocate: S.P.Chadha)

Versus

1. Govt.of NCT of Delhi,  
(Through Chief Secretary),  
Delhi Sachivalya  
Vikas Marg,  
New Delhi.
2. Director,  
Health & Family Welfare,  
Govt.of NCT of Delhi,  
Delhi Sachivalya,  
Vikas Marg,  
New Delhi.
3. Medical Superintendent  
Rao Tula Ram Memorial Hospital,  
Jaffarpur, New Delhi-110 073.

Respondents

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Heard the learned counsel for the applicant.

2. The learned counsel for the applicant submits that the representations dated 22.5.2003 and 13.6.2003 filed by the applicant is pending with the department. I think it will be appropriate if the OA is disposed of at this stage itself by directing the respondents to decide the representations of the applicant within a stipulated period.

3. Accordingly, the OA is allowed to the extent that the representations filed by the applicant be decided within a period of one month from the date of receipt of a copy of this

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order. If any grievance survives thereafter, the applicant will be at liberty to approach the Tribunal again by filing a fresh OA.

  
( KULDIP SINGH )  
Member ( J )

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